corrected as 152 Kg. The mistake had occured on account of some fault in the tran>{nission of the message from the district to the State Government. I would therefore like to correct the reply already given by me to Part (a) of the above question. The correct reply already given by me to part (a) of the question is :—

(a) "The U.P. Police made a raid on 2-5-1971 at the firm of one Lakhpat R:t! of Kasganj and seized about 152 Kg. of 2P and 5P coins including melted coins along with certain melting equipments".

WRITTEN ANSWERS TO QUESTIONS

बाऊदी अरब तथा जोर्डन ढारा पाकिस्तान को सहायता

85. श्री राजनारायण :

श्री गनेशी लाल चौधरी :

सरदार गरचरन सिंह टोहड़ा :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सऊदी अरब सरकार ने पाकिस्तान को [हथियार खरीदने के लिए 40 करोड़ रुपया और 75 अमरीकी सैतिक वाययान भी दिए हैं।

(ख) क्या भारत सरकार को यह मालूम है कि जोर्डन ने भी पाकिस्तान को बड़ी मात्रा में हथियार दिए हैं: और

(ग) यदि हां तो इस सम्बन्ध में भारत सरकार की क्या प्रतिक्रिया है ?

tf.AiD to Pakistan by Saudi Arabia and Jordan

◆185 SHRI RAJNARA1N: SHRI GANESHI L\L CHAUDHARY: SARDAR GURCHARAN SINGH TOHRA : ihe Minister of DEFENCE/रक्षा मंत्री

be ^teased to state :

(a) whether it is a fact that the Saudi Arabian Government have given rupees 40

f[] English translation.

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crore to Pakistan for the purchase of arms and have also supplied 75 U.S. military aircraft to that country;

(b) whether the Government of India are aware that a large quantity of arms have also been given to Pakistan by Jordan; and

(c) if so, the reaction of the Government of India in regard thereto ?]

रक्षा मंत्री (श्री जगजीवन राम) : (क) हमारी पूछ ताछ के उत्तर में सऊदी अरब की सरकार ने इन अखवारी समाचारों का औप-चारिक तौर पर खण्डन किया है।

(ख) सरकार के पास इस सम्बन्ध में कोई सूचना नहीं है।

(ग) प्रश्न नहीं उठता।

t[THE MINISTER OF DEFENCE TOT 5ff5tT : (SHRI JAGJIVAN RAM) : (a) In response to our queries, the Government of Saudi Arabia has officially denied these | press reports.

(b) Government have no information in this regard.

(c) Does not arise.]

NATIONALISED BANKS

*187. SHRI B. S. SAVNEKAR:

SHRIMATI VIMAL PUNJAB DESHMUKH :

SHRI V1THAL GADGIL :

SHRI A. G. KULKARNI:

THE MINISTER OF FINANCE/ वित्त

tial be pleased to refer to the reply to Starred Question No. 180 given in the Rajya Sabha on the 27th July, 1971 and stale :

(a) the progress of implementation of various steps to increase the deposits and the working efficiency of the nationalised banks; and

(b) whether any final decision has been taken as regards association of workers re-

35 Written Answers

preventatives with the management of the Banks?

IHE MINISTER OF FINANCE /वित्त मंत्री (SHRI Y. B. CHAVAN) : (a) and (b) A statement is laid on the table of the House.

STATEMENT

(a) The efforts of the banks in mobi-' lining deposits are reflected in the higher rate of deposit accretion in recent months. During the six months between 9th April. 1971 and 8th October. 1971 the deposits of the banks in the public sector have in- j creased by Rs. 455.4 crores as against j Rs. 335.0 crores during the corresponding | period of the previous year. Some of the more initiated important steps in recent months to increase working efficiency are improvement in credit appraisal techniques to ensure proper end-use of credit, establishment of specialised cells to plan execute schemes Ior arid lending to neglected sectors, development of economic and statistical expertise. of procedures simplification ami strengthening of ihe internal supervision and control system within hanks.

(b) Section 9 of the Banking Companies (Acquisition & Transfer of Undertakings) Act. 1970 and the Scheme framed I thereunder provide for the inclusion of representatives of employees in the board of directors of each of the nationalised banks. There will be two employees on each board of directors-one from among those who are workmen in the bank and the other from employees other than workmen. The identification of the Representative Union by the Chief Labour Commissioner (Central) is in progress in accordance with the procedure laid down in the Scheme. So far. Chief Labour Commissioner (Central) has completed verification in respect of 10 Bants and expects to complete the remaining ones by about the first week of Dec. 1971. The director from the employees who are workmen is to be appointed by the Government out of a panel of three names furnished by the Representative Union in the concerned bank. The other director from among employees who are not workmen, it to be appointed hy the Government in consultation with the Reserve Bank of India.

EXTRA CHARGES FROM PASSENGERS FROM CUT AIR BOOKING TO PALAM

*188. SARDAR GURCHARAN SINGH TOHRA SHRI SWAISINGH SISODIA :

Will the Minister of TOURISM AND CIVIL AVIATION/ पर्यंटन और नागर

विमानन मंत्री : be pleased to state

(a) whether there is any proposal under Government's consideration to introduce a system of charging extra from bonafide passengers for taking them from city air bookin? agency to tlje Palam airport: and

(b) if so, the reasons thereof?

THE MINISTER OF TOURISM AND

CIVIL AVIATION/ पर्यटन और नागर विमानन मंत्री : (DR. KARAN SINGH) :

(a) and (b) International airlines operating to and from Bombay have already stopped providing free ground transportation between the city terminal and the airnort. They also propose Io take similar action at Calcutta. Delhi and Madras in the course of the next few months. Indian Airlines also has decided not to provide free ground transportation between city terminals and the airports. This is the general world wide practice accepted by the International Air Transport Association.

PAKISTANI AIR FORCE INTRUSION INTO INDIAN AIR SPACE

189. SHRI K. C. PANDA:

SHRI LOKANATH MISRA : SHRI CHVNDRAMOULI JAGARLAMUDI:

Will the Minister of DEFENCE/रक्षा मंत्री be pleased to slate :

(a) whether the Pakistani Air Force recently intruded into the Indian air space in Nowshehra; if so. the details thereof; and

(b) the action taken by the Government of India in this regard ?

THE MINISTER OF DEFENCE' TEIT

मंत्री (SHRI JAGJIVAN RAM) : (a) Yes. Sir. On 12th October 1971, one Pakistani aircraft violated Indian air space north of Nowshehra and penetrated about 6 NM into Indian territory.